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LOK SABHA

Monday, September 7, 1964/Bhadra
16, 1886 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

MEMBER SWORN

(SHRI NARAYAN DANDEKAR)

Mr. Speaker: Secretary may call out the name of the Member who has come to make and subscribe the oath or affirmation under the Constitution.

Secretary: Shri Narayan Dandekar.

The Minister of Communications and Parliamentary Affairs (Shri Saiya Narayan Sinha): Sir, I have great pleasure in introducing to you, and through you to the House, Shri Narayan Dandekar who has been declared elected to the Lok Sabha from the Gonda constituency of Uttar Pradesh by the Election Tribunal, Allahabad, while declaring the election of Shri Ram Ratan Gupta to the Lok Sabha from that constituency to be void.

Shri Narayan Dandekar (Gonda).

**RE: CLUBBING OF NAMES OF
MEMBERS WHO TABLE
QUESTIONS**

Mr. Speaker: Questions. Shri Surendra Pal Singh.

Shri Surendra Pal Singh: Question No. 1.

Shri Harish Chandra Mathur: I rise on a point of order.

Mr. Speaker: That the question cannot be taken up?

Shri Harish Chandra Mathur: The simple point of order I want to raise is whether in the notice of a question which a Member gives, the languages and content of the question could be altered without the Member's consent. Now, when so many Members give notice of a similar question, sometimes—rather very often—it happens that it is not only the language but also the content and the spirit in which other Members have given notice are completely lost.

Previously you had a practice in your secretariat that notice was given to every Member concerned whether his name could be clubbed to the question which is so amended. No such notice has been issued this time, though, as you see, the names of a large number of Members have been clubbed to a particular question. It is not at all a personal matter about my particular question, but it is a question of the right of a particular Member which arises, whether his name could be clubbed without his being informed of the altered spirit and language of the question.

Mr. Speaker: It is a matter of convenience for which we have adopted this method. Previously, there were not many Members' names clubbed. When a question had been received from a particular Member or more than one Member and we admitted it and if subsequently questions came which were substantially covered by the earlier question, then we disallow-

ed those questions. In that case, because there would be so many rejections, the Speaker has that power to consolidate the question and amend or modify it and have one in a general form. Of course, their names would be there. I will give the Member an opportunity to put a supplementary, and he can point that out, but if, after that, his purpose is not served, then he can give a fresh notice; because the notices of others which came afterwards can be disallowed also, but for the sake of convenience we have put that there might not be so many rejections. Otherwise, the Speaker has the authority to modify, consolidate, change, put into one all those questions that are on the same subject. There is nothing new that has been done. He can discuss it with me.

Shri Harish Chandra Mathur: My only objection was to the Members not being informed and their consent not being taken. I do not at all dispute your discretion and power to modify the question.

Mr. Speaker: Mostly we do consult, but on certain occasions it is not possible, but I will consider that. **Shri Surendra Pal Singh.**

Shri Surendra Pal Singh: Question No. 1.

ORAL ANSWERS TO QUESTIONS

Violation of Cease-Fire Line By Pakistan

- Shri Surendra Pal Singh:**
- Shri P. Venkatasubbaiah:**
- Shri Bishanchander Seth:**
- Shri Dhaon:**
- Shri S. M. Banerjee:**
- Shri Onkar Lal Berwa:**
- Shri P. R. Chakraverti:**
- Shri Jagdev Singh Siddhanti:**
- Dr. L. M. Singhvi:**
- Shri Hukam Chand Kachhavaia:**
- Shri Bade:**
- Shri Bishwanath Roy:**
- Shri Narasimha Reddy:**
- Shri Balmiki:**

- Shri J. P. Jyotishi:**
- Shri Basappa:**
- Shri B. N. Kureel:**
- Shri Balgovind Verma:**
- Shrimati Jyotsna Chanda:**
- Shri Mohammad Elias:**
- Shri P. K. Deo:**
- *1. **Shri Ram Harkh Yadav:**
- Shrimati Laxmi Bai:**
- Shri Yashpal Singh:**
- Shri P. C. Borooh:**
- Shri Rameshwar Tanfia:**
- Shri B. P. Yadava:**
- Shri Naval Prabhakar:**
- Shri D. C. Sharma:**
- Shri Himatsingka:**
- Shri Prakash Vir Shastri:**
- Shri Bagri:**
- Maharajkumar Vijya Ananda:**
- Shri Hem Raj:**
- Shri Solanki:**
- Shri Krishna Pal Singh:**
- Shri A. S. Saigal:**
- Shri D. J. Naik:**
- Shri Vishwa Nath Pandey:**
- Shri N. B. Laskar:**
- Shri Gulshan:**
- Shri Rama Chandra Mallick:**
- Shri M. R. Krishna:**
- Shri D. N. Tiwary:**
- Shri Shashi Ranjan:**

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that of late incidents of Pakistani violations of the cease-fire line in Jammu and Kashmir State have increased at an alarming rate;

(b) if so, the number of incidents of border violation by Pakistan that have taken place since the beginning of June, 1964;

(c) the loss of life and property which occurred as a result of these incursions and firing by the Pakistani troops; and

(d) the steps taken to prevent the recurrence of such incidents in future?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) In recent months, there has been an increase in the number